

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) Out of a total outlay of Rs. 1275 crores in the Railway Sector during the Fourth Plan period, a sum of around Rs. 560 crores will remain to be spent during the last two years of the Plan.

(b) A 'Task Force' has been set up on the Railways to keep a continuous watch on the pace of expenditure and physical progress of Plan projects.

Participation of State Governments in the Scheme of Central Agency set up for conducting cases before Supreme Court

* 1090. **SHRI M. SATYANARAYAN RAO :** Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether all the State Governments in India are participating in the scheme of Central Agency set up for conducting civil and criminal cases before the Supreme Court of India :

(b) if not, the reasons therefor ; and

(c) the number of cases that came up before the Supreme Court of India involving the Union of India and the various State Governments, separately ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : (a) No, Sir. Only the following State Governments are participating in the Scheme :

1. Punjab
2. Haryana
3. Bihar (some criminal matters only)
4. Jammu and Kashmir
5. Maharashtra
6. Gujarat
7. Himachal Pradesh

(b) It is not obligatory for any State Government to join the scheme. They are all however aware of the Central Agency Scheme. The non-participating States have chosen to make their own arrangement by appointing private advocates in the Supreme Court to represent them in their cases before the Supreme Court.

(c) The data will have to be collected and compiled from the date of the constitution of the Supreme Court upto-date and hence it is not possible to give the information.

Conversion of Ferozpur-Ludhiana Branch Line into main line

* 1092. **SHRI MOHINDER SINGH GILL :** Will the Minister of RAILWAYS be pleased to state :

(a) whether Government propose to convert Ferozpur-Ludhiana branch line into a main line so that Mail trains between Ferozpur and Delhi could be run on this line connecting the branch line stations ;

(b) if so, whether any survey has been made in this regard ; and

(c) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) No Sir.

(b) Does not arise.

(c) There is no operational or Traffic justification.

Collection of Terminal Tax by Railway Administration in Delhi

*1097. **SHRI G. VENKATSWAMY :** Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railway authorities have agreed to collect Terminal Tax on behalf of the Delhi Municipal Corporation at New Delhi, Delhi and Shahadara Railway Station ;

(b) if so, the reasons therefor ;

(c) the amount of Commission to be charged for this ; and

(d) whether the Railways are collecting Terminal Tax on a similar basis in any other part of the country and if so, the names of places and the amount of commission earned ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) No, Sir.

(b) and (c). Do not arise in view of reply to part (a) above.

(d) Railways are collecting Terminal Tax on behalf of the local bodies at certain stations.